[Shrimati Renuka Devi Barkataki]. and giving reasons for the delay in laying the above documents.
[Placed in Library. See No. LT-2257/78 for (i) and (ii)]

The Urban Land (Ceiling and Regulation) (Third Amendment) Rules, 1978

निर्माण और ग्रावास तथा पूर्ति ग्रौर पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर): श्रीमन् मैं श्रापकी ग्राज्ञा से भूमि (ग्रिधिकतम सीमा तथा विनियमन) ग्रिधिनियम 1976 की धारा 46 की उपधारा (3) के ग्रधीन नगर भूमि (ग्रिधिकतम सीमा तथा विनियमन तीसरा संगोधन) नियम, 1978 को प्रकाणित करने वाली निर्माण ग्रौर ग्रावास मत्रालय की ग्रिधसूचना सा० का० नि० सं० 502, दिनांक 15 ग्रप्नैल, 1978 की एक प्रति (ग्रंभेजी तथा हिन्दी में), उस पर एक व्याख्यात्मक ज्ञापन सहित सभा पटल पर रखता हूं।

[Placed in Library. See No. LT-2258/78].

# RE. ADMITTING CALLING ATTEN-TION MOTIONS

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh): On a point of order, Sir....

Rule 258 of the Rules of Procedure states:

"Any Member may at any time submit a point of order for the decision of the Chairman, but, in doing so, shall confine himself to stating the point."

श्रीमन्, श्रव मैं प्वाइंट पर ग्राना चाहता हूं। प्वाइंट यह है श्रीमन् कि रूल 180 में कालिंग अटेन्शन टूए मैंटर ग्राफ अरजेन्ट पब्लिक इम्पार्टेन्स के लिये विशेष व्यवस्था है। अरजेन्ट पब्लिक इम्पोर्टेन्स के मैंटर का मतलब यह है कि उसे तुरन्त ग्राना चाहिए, वरना

उसका महत्व चला जाता है। मैंने श्रीमन्, इस सम्बन्ध में कालिंग श्रटेन्शन मोशन दिया था । श्रीमन मैं ग्रापका ध्यान एक तथ्य श्रौर सत्य की श्रोर खींचना चाहता हूं। लोक सभा का एक विशेष स्थान है स्रौर राज्य सभा का भी एक विशेष स्थान है। ग्रपने ग्रपने स्थान पर दोनों ही सदन ग्रपना ग्रपना महत्व रखते हैं। लेकिन श्रीमन् देखा यह जा रहा है कि कोई भी महत्व का प्रश्न पहले लोक सभा में उठ जाता है। उसको जब हम यहां पर उठाना चाहते हैं तो वहां उठने के बाद कभी बाद में उसका नम्बर यहां स्नाता है। इससे इस सदन की गरिमा श्रौर इस सदन का महत्व घटता चला जा रहा है। ऋब श्रीमन मैं उस बात पर भ्राना चाहता हूं जिस पर भ्ररजेन्ट कालिंग अटेन्शन मोशन की बात है। आगरे में ...

MR. CHAIRMAN: Now, you are entering into the subject.

श्री बद्धिप्रिय मौर्य : श्रीमन, ग्रभी मैं मिसाल दे रहा हूं। श्रीमन्, 1 नहीं 2 नहीं, 4 नही, 6 नहीं बल्कि 25 ग्रादिमयों की हत्या कर दी गई गोलियों से । 100 से ऊपर घायल हैं भ्रौर 500 से ऊपर लोग गिरफ्तार हए हैं। फौज वहां बुला दी गई है। यह तो अनर्थ और अन्याय है जो कि इस प्रकार इन्सानों की हत्यायें हो रही है । लेकिन इस सदन में, जो कि एक सर्वश्रेष्ठ सदन है अपने हिसाब से, उसमे कालिग अटेन्शन मो गन की स्रभी तक स्रापने इजाजत नहीं दी। श्रीमन्, मैं श्रापसे हाथ जोड़कर निवेदन यह करना चाहता हूं कि इस सदन को लोक सभा के पीछे न रखा जाय । मै यह कहकर लोक सभा का ग्रपमान नहीं कर रहा हूं। उसका श्रपना महत्व है। लेकिन निश्चय पूर्वक यहां भी ऐसी समस्याये ग्रौर बड़े कालिग अटेन्शन मोशन या दूसरी समस्यात्रों के मोशन, जिनका बहुत अधिक महत्व होता है,उनकी यहां इजाजत शीध्र लोक सभा से पीछे न रखा जाय । श्रीमन्

श्राज जो कालिंग भ्रटेन्शन भ्राया है उसका भी श्रपना महत्व है क्योंकि दूध के दाम म भारी वृद्धि हुई है। लेकिन ऐक्षा कालिंग श्रटेन्शन मोशन, जिसका सम्बन्ध लोगों की हत्या से है स्रौर यह वह भी शोषित समाज के लोगों की, वह इस भदन में न श्रादे तो इससे सदन की गरिमा नही बढेगी।

श्री भाऊराव देवजी खोबरागड़े (महाराष्ट्र): तो ग्रापका कहने का मतलब यह है कि दूध से ज्यादा महत्व खुन का है।

श्री सवाई सिंह सिसौदिया (मध्य प्रदेश): मैं निवेदन करना चाहता हूं कि मैने भी इस विषय में कल काल अटेशन नोटिस दिया था। मैं यह कहना चाहता हूं कि यह विशय पूरे राष्ट्र के लिए चिंता का विषय है। इसे स्थागत करना मुनाक्षिव नही है, तत्काल स्वीकार करना चाहिए।

SHRI ARVIND GANESH KARNI (Maharashtra): Sir, I want to support Mr. Maurya. given a Call Attention notice on the killings in Agra. Sir, the point is that you have not admitted it but you have admitted some other motion about milk. The Harijans and weaker sections of people are being killed by the Government. Sir, it is in Call Attention power to admit this notice. I request you to admit this Call Attention motion. Let the House discuss this...

(Interruptions)

MR. CHAIRMAN: Why do four Members speak at a time?

SHRI ARVIND GANESH KUL-KARNI: Sir, it is a mockery of the and order situation created by the Government. So, I Janata request that this Call Attention motion should be admitted. Wherever Harijans have been killed, at least special attention should be given by you, Sir, in admitting such motions.

If you do not admit that directly, let there be a statement by the Government.

SHRI M. R. KRISHNA (Andhra Pradesh): Mr. Chairman, Sir. we have given a Call Attention on this important subject. This thing which has happened in Agra is going to take a very bad turn and it might occur in other parts of the country also. And, therefore, we thought it important and that it would be taken up immediately. But instead of that, the rise in milk price has come up. Sir, you are the custodian of this House and you have got every right to admit this. If you wanted that the Ministry should collect the information and the Ministry should be prepared to come before this House with all the information, even in that case it should not have been delayed. should not be delayed because the Minister is in the hospital. The Department is there and Agra is not far away. They can collect this information. It is increasing day by day decreasing. The military but not has been called. On the very same day, this motion should have been allowed. It has already been delay-We would request you, Sir, to take it up immediately with the Ministry. Let it be taken up in the afternoon.

DR. BHAT MAHAVIR (Madhya Pradesh): Sir, I want to make one submission. It is not for the first time that a subject . . .

SHRI ANANDA PATHAK Bengal): Sir, I share the views of the hon. Members expressed here.

MR. CHAIRMAN: I have called Mr. Bhai Mahavir. You please your seat.

DR. BHAI MAHAVIR: Sir, it is not for the first time that a subject has been raised without the procedures being followed. I am not going into the merits of the case. By all means, it is a verv important subject.

SHRI ARVIND GANESH KUL-KARNI: In this case, Harijans have been killed.

DR. BHAI MAHAVIR: You have already spoken. I law a right to make my submission. I am addressing the Chair.

श्री बुद्ध प्रिय मौर्य: श्रीमन्, मेरा च्यवस्या का प्रश्न श्रमी चालू है। मैं बैठ इप्जलिए गया था क्योंकि डा० भाई महावीर

### (Interruptions)

DR. BHAI MAHAVIR: Sir, my friends need a little lesson in patience.

श्री बुद्ध प्रिय मौर्यः मेरा व्यवस्था का प्रश्न अभी चाल् है । मुझे उस पर रूलिंग दीजिए ।

MR. CHAIRMAN: Do you allow other Members to speak or not? Are you here only to disturb? You have already said whatever you wanted to say. Now, I have given an opportunity to Dr. Bhai Mahavir. Why are you disturbing when he is speaking? When you are speaking, you expect the others to be quiet. You should be quiet when others are speaking.

DR. BHAI MAHAVIR: Sir, what I was submitting is that a question like police firing and casualties is not a party issue. We are not behind anyone else in this. Sir, any hon. Member in this House, if he was not hurt or shocked by the incidents like the one happened in Agra and continue to happen in other parts of the country, would be unfit for his place here and unfit to be a responsible citizen of the country. Sir, if we do not make a show of it here, it is because we respect the procedures laid down by the Chair and followed by the House all along. Sir, if Calling Attention Notices are given, they have a proper way of being dealt with and you, in your wisdom, are doing it. Then there is another occasion of 3

Special Mention, but there is a method for that also. If the Chair expects Members on this side of tne House to respect the procedures laid down by the Chair and being followed, then, Sir, my friends on the other side also should exercise some restraint upon themselves. Taking any occasion through a point of order and trying to bring forth a subject which has not been permitted otherwise, is a practice which we also can follow. It is a game which we also can play. It is not a reflection on the merits of the case, Sir. I am not behind anyone else in demanding a discussion on this matter.

## (Interruptions)

MR. CHAIRMAN: Please let him finish.

SHRI M. R. KRISHNA: This is an aspersion on the Members who have raised this matter. He thinks we do not know the procedure. I have also raised the same point. It is not that I do not know the procedure.

### (Interruptions)

श्री रामानन्द यादव (विहार) : भ्रच्छा होता भ्राप हट जाते भ्रौर उनको बैठा देते ।

DR. BHAI MAHAVIR: I am sorry, my friend has not followed what I was trying to say. I was only saying that the dignity of the Chair should be protected and the procedures should be followed. If this is permitted then it will give an opportunity to everybody to raise any issue at any time.

SHRI BHAURAO DEVAJI KHOB-RAGADE: Sir, as pointed out by so many hon. Members, the Scheduled Caste persons have been massacared and butchered in Agra and the same thing has occurred in Pant Nagar also. Such instances of atrocities are being perpetrated on the Scheduled Caste persons throughout the whole country. I would like to suggest

that there should not only be a Calling Attention discussion on the Agramatter but that there should be a general discussion on the atrocities perpetrated on the Scheduled Caste persons.

SHRI DINESH GOSWAMI (Assam): My friends, Shri Maurya and Dr. Bhai Mahavir, have raised some points on which a ruling is called for. My point is that when you reject a Calling Attention Notice given by the Members, you do not give the reasons for doing so and you do not consult Therefore, as a the Members also. matter of procedure, may I know from you-and I would like to have a ruling on it-, when I feel that the matter is so urgent that it should not have been rejected, to draw your attention to the urgency of it. I want to draw the attention of this House to this important matter of following the Rules of Procedure. When Maurya wanted to draw the attention of the House to this important matter through a Calling Attention Notice, the rejection, behind the back of the Member, if he wants to impress upon the Chair the importance of the matter, has he violated any Rules procedure, which Dr. Bhai Mahavir alleges. I want a ruling on this question. I do urge upon, you, Sir, that this subject-matter is not only important so far as Agra or U.P. is concerned but that every citizen of this country today is feeling insecure so far as his life and liberty are conremain silent Are we to spectators when Harijans and others are being killed? Has this House not the duty to discuss these important matters? The rise in the price of milk in Delhi is an important matter but let us also not forget that we have been discussing such matters pertaining to Delhi for the last two consecutive days and, therefore, should we not divert our attention to what is happening in the rest of this country? So, Sir, I feel that you should admit this Calling Attention Motion. And, I do support my learn-

ed friend who said that should we discuss this Calling Attention Motion but that we should also immediately discuss the law and order situation and the police firings. in the country. In fact, Sir, I feel that the time is ripe when the Government should form a new Ministry which may be named Ministry of Planning for police firings. We should discuss this Agra matter and connected with it the law and order situation in the rest of the country.

SHRI PILOO MODY (Gujarat): In the Ministry of Police firings Shri Goswami should be appointed a Minister and Shri Kulkarni a Deputy-Minister.

MR. CHAIRMAN: Now, after hearing the views of the various Members from the various sections of the House, I would request one or two Members to meet me in my chamber and I would discuss the matter with them and decide it.

## CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORTANCE

Increase in the price of milk supplied.

by the Delhi Milk Scheme ...

SHRIMATI SAROJ KHAPARDE (Maharashtra): Sir, I call the attention of the Minister of Agriculture and Irrigation to the substantial increase in the price of milk supplied by the Delhi Milk Scheme with effect from the 2nd May, 1978 and consequential resentment among the common people.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Sir, the Delhi Milk Scheme (D.M.S.) was established as a departmental undertaking of the Government of India in November, 1959 to supply Wholesome milk to consumers at reasonable prices and at the same time ensure a reasonable